

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-560/ND/2018

M/s. Gromax India
Vs.
SBO Export Pvt. Ltd.

... Applicant

...Respondent

Under Section: Section 9 of IBC Code, 2016

Order delivered on 04.06.2018

CORAM

**(R. VARADHARAJAN)
HON'BLE MEMBER (J)**

For the Applicant

Mr. Lakshay Sawhney & Mr.
Vaibhav Mishra Advs.

For the Corporate Debtor

Mr.S.K. Kohli & R.P. Pandey.

ORDER

As directed vide order dated 17.5.2018, no compliance has been made and the ld. Counsel for the Corporate Debtor seeks some more time to file reply of the corporate debtor. Taking into consideration the said representation, it is directed that the reply be filed within a period of 7 days with copy in advance to the counsel for the petitioner. Rejoinder, if any, can be filed within a period of one week. Post the matter for further consideration on 18.7.2018.

KCS

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**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**